

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-520
CP-155/241-242/ND/2022
CA/356/2023

IN THE MATTER OF:

Samira Basit

....Applicant

Vs.

Latest Capital Services Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 24.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent : Mr. Ashutosh Gupta, Mr. Gaurav Rana, Advs. for R-1
to R-3

HYBRID HEARING (PHYSICAL & VC)

ORDER

CA/356/2023:-

Ld. Counsel on behalf of Applicant is present and sought further time to file rejoinder to the reply filed by non-Applicant. Authorized Representative of the non-Applicant is present and their reply is now reflected on the e-portal. As prayed by the Ld. Counsel for the Applicant, further time to file rejoinder is granted. On request made by Authorized Representative of non-Applicant, list the matter on **09.10.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)